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KERALA GAZETTE

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SECRETARIAT OF THE KERALA LEGISLATURE

NOTIFICATION

No. KLS/1488/2025/Legin-3.

Dated, Thiruvananthapuram, 11th March, 2025.

THE UNIVERSITY LAWS (AMENDMENT) (No.2) BILL, 2025 (Bill No.242) together with the Statement of Objects and Reasons, Financial Memorandum and Memorandum Regarding Delegated Legislation, is published under the Rule 69 (5) of the Rules of Procedure and Conduct of Business in the Kerala Legislative Assembly.

Dr. N. Krishna Kumar
Secretary.



Fifteenth Kerala Legislative Assembly

Bill No. 242

[Translation in English of “ 2025-ലെ സർവ്വകലാശാല നിയമങ്ങൾ (ഫേഡറേറ്റി) (2-ാം നമ്പർ) ബിൽ” published under the authority of the Governor.]

THE UNIVERSITY LAWS (AMENDMENT) (No.2) BILL, 2025

A

BILL

further to amend the Cochin University of Science and Technology Act, 1986, the Thunchath Ezhuthachan Malayala University Act, 2013 and the A.P.J. Abdul Kalam Technological University Act, 2015.

Preamble.-WHEREAS, it is expedient further to amend the Cochin University of Science and Technology Act, 1986 (31 of 1986), the Thunchath Ezhuthachan Malayala University Act, 2013 (24 of 2013) and the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015) for the purposes hereinafter appearing;

BE it enacted in the Seventy-sixth Year of the Republic of India as follows:-

1. *Short title and commencement.*- (1) This Act may be called the University Laws (Amendment) (No.2) Act, 2025.

(2) It shall come into force at once.

2. *Amendment of Act 31 of 1986.*- In the Cochin University of Science and Technology Act, 1986 (31 of 1986),-

(a) in section 3, after clause (26), the following clauses shall be inserted, namely:-

“(27) “grievance” means the grievance made by the student aggrieved by the matters, as may be prescribed by the Statutes;

(28) “Internal Quality Assurance Cell” means the Internal Quality Assurance Cell under section 30D;

(29) “Research Park” means a Research Park established under section 53C;



(30) “University Resource Planning System” means University Resource Planning System to be established under section 53A.”.

(b) for section 9, the following section shall be substituted, namely:-

“9. The Pro-Chancellor.-(1) The Minister-in-charge of the Higher Education Department of the State shall, by virtue of his office, be the Pro-Chancellor of the University.

(2) In the absence of the Chancellor, the Pro-Chancellor shall, when present, preside over the meetings of the Senate and at any convocation of the University.

(3) The Pro-Chancellor shall, have the right to call for any information relating to the academic and administrative affairs of the University and such requisition shall be complied with by the University.

(4) The Pro-Chancellor shall have the right to bring any matter, which he considers important or any matter involving the policy of the Government, to the attention of the Chancellor or to any authority or officer of the University and to request appropriate action.

(5) The Pro-Chancellor shall have the right to cause an inspection to be made by such person or persons as he may direct, of the University, its buildings, laboratories and equipment, and of any college or institution maintained by the University; and also of the examinations, teaching and other work conducted or done by the University and to cause an inquiry to be made in like manner in respect of any matter connected with the administration or finances of the University, colleges and institutions.

(6) The Pro-Chancellor shall have such powers as may be prescribed by the Statutes.

(7) The Pro-Chancellor shall exercise such other powers and perform such other duties of the Chancellor as the Chancellor may, by an order in writing, delegate to the Pro-Chancellor and such delegation may be subject to such restrictions and conditions as may be specified in such order.”.

(c) in section 11, for sub-section (11), the following sub-section shall be substituted, namely: -

“(11) If there are reasonable grounds for the Vice-Chancellor to believe that there is an emergency which requires immediate action to be taken, he shall, take such action as he thinks



necessary, and shall, as soon as possible, report in writing, the grounds for the emergency and the action taken by him, to such authority, body or various councils, as the case may be, which, in the ordinary course, would have dealt with the matter for decision in its next meeting and the concerned authority, body or council shall consider the said report in its next session:

Provided that, in the event of a difference of opinion arising between the Vice-Chancellor and the authority, the body or the council, as the case may be, on the issue of the existence of such an emergency, or on the action taken or on both, the matter shall be referred to the Appellete Tribunal whose decision shall be final.”.

(d) in section 12, -

(i) for sub-section (1), the following sub-section shall be substituted, namely:-

“(1) The Pro-Vice-Chancellor shall be appointed by the Syndicate on the recommendation of the Vice-Chancellor. The Pro-Vice-Chancellor shall hold office for a period, which is co-terminus with that of the Vice-Chancellor and is also eligible for re-appointment:

Provided that, no person who has completed sixty years shall be eligible for appointment.”;

(ii) sub-section (2) shall be omitted;

(iii) for sub-section (3), the following sub-section shall be substituted, namely:-

“(3) The Pro-Vice-Chancellor shall be a whole-time salaried academic and administrative officer of the University who has a doctoral degree and held the post of Professor or Principal of a college or an institution with not less than ten years teaching or research experience.”;

(iv) for sub-section (4), the following sub-section shall be substituted, namely:-

“(4) The Pro-Vice-Chancellor shall exercise such powers and perform such functions as may be prescribed by the Statutes and as delegated by the Vice-Chancellor.”.

(e) for section 17, the following section shall be substituted, namely:-

“17. The Syndicate.- (1) The Syndicate shall be the Chief Executive body of the University and shall consist of the following members, namely:-

Ex-officio Members



- (i) The Vice-Chancellor;
- (ii) The Pro-Vice-Chancellor;
- (iii) The Secretary to Government, who is in charge of Higher Education Department or an officer not below the rank of Joint Secretary nominated by him;
- (iv) The Director of Technical Education.

Nominated Members

- (i) An expert from the field of industries and commerce, nominated by the Chancellor;
- (ii) Three experts from the field of higher education, nominated by the Government, of whom one shall be a woman and one shall be from Scheduled Caste or Scheduled Tribe communities;
- (iii) One Dean of faculties nominated by the Vice-Chancellor in the alphabetical order of the faculties;
- (iv) The Chairperson of the Students Union.

Elected Members

- (i) Two members of the Senate, of whom one shall be a teacher elected by the teachers of the Senate and one shall be a member of the Senate;
- (ii) One member elected by the Members of the Legislative Assembly from the Kerala Legislative Assembly.”.
- (f) after section 17, the following section shall be inserted, namely:-

“17A. Term of office of the members of the Syndicate.- (1) The members of the Syndicate other than ex-officio members, shall hold office for a term of four years from the date of their election or nomination, as the case may be:

Provided that, no person elected in his capacity as a member of a particular body or as the holder of a particular office shall be a member of the Syndicate for a period exceeding three months after he has ceased to be such member of that body or holder of such office unless he becomes a member of that body or the holder of that office during the period:

Provided further that, the member referred to in items (iii), (iv) under the heading “Nominated Members” in section 17 shall hold office for a period of one year from the date of his election:



Provided also that, no person other than an ex-officio member shall be eligible to hold office for more than two terms in succession.”.

(g) for section 19, the following section shall be substituted, namely:-

“19. The Senate.-The Senate shall consist of the following members, namely:-

Ex-officio members

- (i) The Chancellor;
- (ii) The Pro-Chancellor;
- (iii) The Vice-Chancellor;
- (iv) The Pro-Vice-Chancellor;
- (v) The Mayor of Kochi;
- (vi) The Member of the Kerala Legislative Assembly and Member of the Lok Sabha representing the area in which Headquarters of the University is situated;
- (vii) The Secretary to Government who is in charge of Higher Education Department or an officer not below the rank of Joint Secretary nominated by him;
- (viii) The Secretary to Government who is in charge of Finance Department or an officer not below the rank of Joint Secretary nominated by him;
- (ix) The Executive Vice-Chairperson, Kerala State Council for Science, Technology and Environment;
- (x) The Chairperson, University Students Union;
- (xi) The members of the Syndicate who are not otherwise members of the Senate.

Elected Members

- (i) Three persons elected by the members of Academic Council from among themselves, of whom one shall be a woman;
- (ii) Two persons elected by the Deans of Faculties from among themselves;
- (iii) Seven members elected by permanent teachers of University departments



and recognised institutions from among themselves;

(iv) Ten persons elected by the students of the University from among themselves, of whom one shall be a woman, two shall be research students, one shall be from Scheduled Caste or Scheduled Tribe communities and one shall be from differently-abled category;

(v) Two members elected by the permanent non-teaching employees of the University from among themselves.

Other Members

(i) Five experts in the field of technology nominated by the Government, of whom one shall belong to Scheduled Caste or Scheduled Tribe communities and one shall be a woman;

(ii) Not more than seven members from the fields of technology, arts, writing and journalism nominated by the Chancellor.”.

(h) in section 24,-

(i) after clause (viii), the following clauses shall be inserted, namely:-

“(viii a) to determine if the examinations, diplomas, degrees and other academic distinctions of other universities are eligible for continuing studies at the University;

(viii b) to frame such regulations for promoting and facilitating inter university transfer and mobility of students with transfer of credits across different universities and institutions in India and abroad;

(viii c) to frame such regulations for transfer of earned credits from another university or institution to the same programme or different programmes of the University;”.

(i) after section 24, the following section shall be inserted, namely:-

“24A. Research Council.- (1) There shall be a Research Council in the University to discuss, deliberate and decide on any matters regarding research, innovation, academic collaboration, technology transfer and research related extension activities.

(2) The Research Council shall consist of the following members, namely:-

(i) The Vice-Chancellor;

(ii) The Pro-Vice-Chancellor;



- (iii) The Registrar;
- (iv) Research Director, who shall be a Professor nominated by the Syndicate;
- (v) Elected teacher of the Syndicate;
- (vi) Three Deans of the University nominated by the Syndicate;
- (vii) Two experts from outside the University, who are eminent researchers, nominated by the Vice-Chancellor;
- (viii) One research scholar of the University nominated by the Syndicate;
- (ix) The Director, Internal Quality Assurance Cell;
- (x) Two members nominated by the Academic Council from among themselves.

(3) The Vice-Chancellor shall be the Chairperson and the Director of Research shall be the Convenor of the Research Council. In the absence of the Chairperson, a member elected by the members present from among themselves shall preside over the meeting of the Research Council.

(4) The members of the Research Council shall hold office for a period of two years from the date of its constitution or until re-constitution, whichever is earlier.

(5) The Research Council shall meet atleast once in a month or as and when required in offline, online or hybrid mode.

(6) One-half of total members shall constitute the quorum of the meeting.

(7) The powers including the powers that may be delegated, and functions of the Research Council shall be prescribed by the Statutes.”.

(j) after section 26, the following section shall be inserted, namely:-

“26A. Expert Committee.- (1) The Syndicate shall appoint an Expert Committee to exercise the powers and perform the functions of Boards of Studies in the absence of formally constituted Boards of Studies.

(2) There shall be a Chairperson for each Expert Committee nominated by the Syndicate. The Chairperson shall be a teacher having a minimum of fifteen years regular service:

Provided that, if there are no teachers with fifteen years of regular service, the senior



most teacher shall be the Chairperson.

(3) The members of Expert Committee shall have minimum five years of regular service:

Provided that, if there are no teachers with minimum five years of regular service, teachers with less than five years of regular service may also be considered.

(4) Each Expert Committee shall have minimum ten members and atleast one shall be an expert from outside the University.

(5) The constitution and powers of Expert Committee shall be prescribed by the Statutes.

(6) The tenure of Expert Committee shall be decided by the Syndicate:

Provided that, such tenure shall not be more than two years.”.

(k) after section 30, the following sections shall be inserted, namely:-

“30A. *Students' Rights*.-(1) Students have the right to get the prospectus of the institution where they are willing to continue their studies and provided with sufficient information to make informed decisions about course selection and registration.

(2) Students have a right to a detailed and complete course outline for every course in which they are registered, to be provided during the first week of class. This information should include,-

(a) a description of the topics to be considered in the course;

(b) a list of required and recommended readings or study materials;

(c) a description of the means of evaluation to be used in the course; and

(d) the instructor's contact information, office location and office hours.

(3) Students have a right to attain satisfactory academic education and get teaching hours required for learning, either face to face or online, to achieve their specific learning objectives and credit requirements.

(4) Students have a right to be a member of any association of their choice and the University shall not subject them to any prejudice by reason of their membership in such an association.

(5) Every group of students has a right to organise and promote the interests of its members, provided that the purposes of such a group shall be lawful. Every such group shall have the



right to publicise and hold meetings, to debate any matter and to engage in lawful and peaceful demonstration.

(6) The University and all the educational institutions affiliated to it shall constitute a formal representative body of students, in which elections shall be held regularly for the selection of students' representatives in that body as and when decided by the University.

(7) The University teaching department and affiliated colleges shall be liable to observe, promote and protect these rights of students.

(8) Every student shall have such other specific students' rights as may be prescribed by the Statutes.

30B. Students' Grievance Redressal System.-(1) There shall be a Students' Grievance Redressal System as per the Regulations of University Grants Commission and Government Orders.

(2) The constitution, powers and functions of such system shall be prescribed by the Statutes.

30C. Teachers' rights and responsibilities.-(1) Teachers have the right to academic freedom and the right to freedom of inquiry, expression and assembly.

(2) Teachers shall have the academic autonomy for designing academic programmes, curricula, syllabi and evaluation in accordance with the provisions of this Act, Statutes and Regulations.

(3) Teachers or their groups or organisations may distribute and display written or printed or electronic material in campus without prior approval of the University, provided that the distributed material shall not be inconsistent with University policy and State law. The person or persons responsible for such material must be clearly indicated.

(4) Teachers have the right to pursue further study opportunities for improving their skills and developing their talents related to their responsibilities as teachers contingent upon the availability of resources.

(5) Teachers are entitled to full freedom in research and in the publication of results, subject to the satisfactory performance of their other academic duties.

(6) Teaching duties of a teacher include the following:

(a) planning classroom and online activities as appropriate to the method of course delivery;



- (b) preparing course syllabi;
- (c) designing assignments and examinations;
- (d) keeping office hours regularly or being available for consultation;
- (e) supervising independent work undertaken by students;
- (f) directing thesis and dissertations;
- (g) evaluating students;
- (h) assessing and documenting student learning;
- (i) advising, developing and assessing curricula;
- (j) co-ordinating activities including student mentor programmes, tutor services, study skills workshops, special events, research guiding, and conduct of research and preparation and submission of proposals for project or extension activities.

(7) Academic advising shall be a part of teacher's responsibility.

(8) Teaching responsibilities include prompt and regular presence during scheduled class hours whether in an offline or online classroom, as appropriate to the mode of course delivery.

(9) A teacher is expected to treat students with professional courtesy and to respect all their rights, including academic freedom and rights outlined in the 'Students' Rights'.

(10) Every teacher in the University shall have such teachers' rights and responsibilities as may be prescribed by the Statutes.”.

30D. *Internal Quality Assurance Cell*.- (1) There shall be an Internal Quality Assurance Cell in the University.

(2) The Internal Quality Assurance Cell of the University shall consist of the following members, namely:-

- (a) The Vice-Chancellor;
- (b) The Pro-Vice-Chancellor;
- (c) The Registrar;
- (d) The Finance Officer;



(e) Two persons nominated by the members of the Syndicate from among themselves;

(f) Five teachers nominated by the Syndicate;

(g) One person each from local society, students and alumni nominated by the Syndicate;

(h) One person each from employers, industrialist and stakeholders nominated by the Syndicate.

(3) The Vice-Chancellor shall be the Chairperson of Internal Quality Assurance Cell and a teacher nominated by the Syndicate shall be the Director of Internal Quality Assurance Cell.

(4) The members of Internal Quality Assurance Cell shall hold office for a period of two years from the date of their entering upon the office.

(5) The powers and functions of Internal Quality Assurance Cell shall be prescribed by the Statutes based on the directions issued by the University Grants Commission from time to time.

(6) The Internal Quality Assurance Cell shall meet atleast once in three months or as and when required in offline, online or hybrid mode.

(7) Two-third of the total members shall constitute the quorum of the meeting.”.

(l) in section 36, after sub-section (7), the following sub-section shall be inserted, namely:-

“(8) Notwithstanding anything contained in the foregoing provisions, the accounts relating to the funds granted by external funding agencies for specific projects or programmes shall be audited in such manner as may be specified by the funding agency.”.

(m) in section 39, after sub-section (4), the following proviso shall be inserted, namely:-

“Provided that, if the Chancellor has not decided on the Statute within sixty days from the date it had been submitted to him, it shall be deemed to be assented.”.

(n) after section 53, the following sections shall be inserted, namely:-

“53A. *University Resource Planning System*.- (1) The University shall have a software-based integrated resource planning and management system or be part of such a system established by the Government through any of its agencies for its day-to-day function which shall integrate, automate and streamline its core administrative, academic, human resource, financial, examination and other



processes under various departments or units and affiliated colleges within the University to improve administrative efficiencies.

(2) The policy and programme of University Resource Planning System shall be as may be prescribed by the Statutes from time to time.

53B. Rules of Business.-(1) The University shall frame Rules of Business based on re-engineering for improvement of its performance and effective application of information technology based governance.

(2) The Rules of Business shall be prescribed by the Statutes and shall be updated from time to time in accordance with the University Grants Commission Regulations that may be applicable and the directions of the Government.

53C. Research Parks.-(1) The University may establish independent research parks or other similar establishments to be established as companies under section 8 of the Companies Act, 2013 (Central Act 18 of 2013) with investment coming from anchor clients, alumni and civil society.

(2) Each research park and company shall have an independent governing body. The policy and programme of the research park and the constitution of the governing body shall be as may be prescribed by the Statutes from time to time.”.

3. Amendment of Act 24 of 2013.-In the Thunchath Ezhuthachan Malayala University Act, 2013 (24 of 2013),-

(a) in section 2, after clause (w), the following clauses shall be inserted, namely:-

“(x) “grievance” means the grievance made by the student aggrieved by the matters, as may be prescribed by the Statutes;

(y) “Internal Quality Assurance Cell” means the Internal Quality Assurance Cell under section 23A;

(z) “Research park” means the Research park established under section 55C;

(za) “University Grants Commission” means the University Grants Commission established under the University Grants Commission Act, 1956 (Central Act 3 of 1956);

(zb) “University Resource Planning System” means University Resource Planning System to be established by the University under section 55A.”.



(b) in section 5, in clause (b), for the words "at the post graduate level", the words "at the graduate level and the post graduate level" shall be substituted.

(c) for section 13, the following section shall be substituted, namely:-

"13. Executive Committee.- The Executive Committee shall be the Chief Executive body of the University and shall consist of the following members, namely:-

Ex-officio Members

- (i) The Vice-Chancellor;
- (ii) The Pro-Vice-Chancellor;
- (iii) The Secretary to Government who is in charge of Higher Education Department or an officer not below the rank of Joint Secretary nominated by him.

Elected Members

- (i) One member elected by the elected members of the General Council from the Directors of schools in the General Council;
- (ii) One member elected by the elected members of the General Council from the University teachers in the General Council;
- (iii) One member elected by the elected members of the General Council from the students in the General Council;

Nominated Members

- (i) Two persons nominated by the Chancellor from among eminent writers, artists and scholars who are members of the General Council, of whom one shall be a woman ;
- (ii) Two persons nominated by the Government from among eminent writers, artists and scholars, of whom one shall be a person belonging to a Scheduled Caste or a Scheduled Tribe communities.”.

(d) in section 15, in sub-section (2), after clause (t), the following clauses shall be inserted, namely:-



"(ta) to co-operate and collaborate with other Universities and other authorities in India and abroad in such manner and for such purposes as it may determine;

(tb) to constitute expert committees to exercise the powers and perform the functions of Boards of Studies in the absence of formally constituted Boards of Studies, for such programmes or courses in specialised fields of study introduced by the University.”.

(e) in section 17, in sub-section (2), after clause (l), the following clause shall be inserted, namely: -

"(la) to frame such regulations for promoting and facilitating inter university transfer and mobility of students with transfer of credits across different universities or institutions in India and abroad;”.

(f) for section 18, the following section shall be substituted, namely:-

“18. Research Council.- (1) There shall be a Research Council in the University to discuss, deliberate and decide on any matters regarding research, innovation, academic collaboration, technology transfer and research related extension activities.

(2) The Research Council shall consist of the following members, namely:-

(a) The Vice-Chancellor;

(b) The Pro-Vice-Chancellor;

(c) The Registrar;

(d) The Research Director, who shall be a Professor nominated by the Executive Committee;

(e) One teacher member of the Executive Committee nominated by the Executive Committee ;

(f) Two Deans of the University nominated by the Executive Committee;

(g) Two experts, outside the University, who are eminent researchers nominated by the Executive Committee;

(h) One research student of the University nominated by the Executive Committee;

(i) The Director, Internal Quality Assurance Cell;

(j) Two members elected by the Heads of the Department from among



themselves.

(3) The Vice-Chancellor shall be the Chairperson and the Director of Research shall be the Convenor of the Research Council. In the absence of the Chairperson, a member elected by the members present from among themselves shall preside over the meeting of the Research Council.

(4) The members of the Research Council shall hold office for a period of two years from the date of its constitution or until re-constitution, whichever is earlier.

(5) The Research Council shall meet atleast once in a month or as and when required in offline, online or hybrid mode.

(6) One-half of the total members shall constitute the quorum of the meeting.

(7) The powers including the powers that may be delegated and functions of the Research Council shall be prescribed by the Statutes.”.

(g) section 19 shall be omitted.

(h) after section 23, the following section shall be inserted, namely:-

“23A. *Internal Quality Assurance Cell.*-(1) There shall be an Internal Quality Assurance Cell in the University.

(2) The Internal Quality Assurance Cell of the University shall consist of the following members, namely:-

(a) The Vice-Chancellor;

(b) The Pro-Vice-Chancellor;

(c) The Registrar;

(d) The Finance Officer;

(e) Two members of Executive Committee nominated from among themselves;

(f) Five teachers nominated by the Executive Committee;

(g) One person each from local society, students and alumni nominated by the



Executive Committee;

(h) One person each from employers, industrialist and stake holders nominated by the Executive Committee.

(3) The Vice-Chancellor shall be the Chairperson of Internal Quality Assurance Cell and one teacher nominated by the Executive Committee shall be the Director of Internal Quality Assurance Cell.

(4) The members of Internal Quality Assurance Cell shall hold office for a period of two years from the date of their entering upon the office.

(5) The powers and functions of Internal Quality Assurance Cell shall be prescribed by the Statutes based on the directions issued by the University Grants Commission from time to time.

(6) The Internal Quality Assurance Cell shall meet atleast once in three months or as and when required in offline, online or hybrid mode.

(7) Two-third of the total members shall constitute the quorum of the meeting.

23B. *Expert Committee*.- (1) The Executive Committee shall appoint an Expert Committee to exercise the powers and perform the functions of Boards of Studies in the absence of formally constituted Boards of Studies.

(2) There shall be a Chairperson for each Expert Committee nominated by the Executive Committee. The Chairperson shall be a teacher having a minimum of fifteen years regular service:

Provided that, if there are no teachers with fifteen years of regular service, the senior most teacher shall be the Chairperson.

(3) The members of Expert Committee shall have minimum five years of regular service:

Provided that, if there are no teachers with minimum five years of regular service, teachers with less than five years of regular service may also be considered.

(4) Each Expert Committee shall have minimum ten members and atleast one shall



be an expert from outside the University.

(5) The constitution and powers of Expert Committee shall be prescribed by the Statutes.

(6) The tenure of Expert Committee shall be decided by the Executive Committee:

Provided that, such tenure shall not be more than two years.”.

(i) for section 27, the following section shall be substituted, namely:-

“27. *The Pro-Chancellor*.-(1) The Minister-in-charge of Higher Education Department of the State shall, by virtue of his office, be the Pro-Chancellor of the University.

(2) In the absence of the Chancellor, the Pro-Chancellor shall, when present, preside over the meetings of the General Council and at any convocation of the University.

(3) The Pro-Chancellor shall, have the right to call for any information relating to the academic and administrative affairs of the University and such requisition shall be complied with by the University.

(4) The Pro-Chancellor shall have the right to bring any matter, which he considers important or any matter involving the policy of the Government, to the attention of the Chancellor or to any authority or officer of the University and to request appropriate action.

(5) The Pro-Chancellor shall have the right to cause an inspection to be made by such person or persons as he may direct, of the University, its buildings, laboratories and equipment, and of any college or institution maintained by the University; and also of the examinations, teaching and other work conducted or done by the University and to cause an inquiry to be made in like manner in respect of any matter connected with the administration or finances of the University, colleges and institutions.

(6) The Pro-Chancellor shall have such powers as may be prescribed by the Statutes.

(7) The Pro-Chancellor shall exercise such other powers and perform such other duties of the Chancellor as the Chancellor may, by an order in writing, delegate to the Pro-Chancellor and such delegation may be subject to such restrictions and conditions as may be specified



in such order.”.

(j) in section 30, for sub-section (6), the following sub-section shall be substituted, namely:-

“(6) If there are reasonable grounds for the Vice-Chancellor to believe that there is an emergency which requires immediate action to be taken, he shall, take such action as he thinks necessary, and shall, as soon as possible, report in writing, the grounds for the emergency and the action taken by him, to such authority, body or various councils, as the case may be, which, in the ordinary course, would have dealt with the matter for decision in its next meeting and the concerned authority, body or council shall consider the said report in its next session:

Provided that, in the event of a difference of opinion arising between the Vice-Chancellor and the authority, body or councils, as the case may be, on the issue of existence of such an emergency, or on the action taken or on both, the matter shall be referred to the Appellate Tribunal whose decision shall be final.”.

(k) in section 31,-

(i) for sub-section (1), the following sub-section shall be substituted, namely:-

“(1) The Pro-Vice-Chancellor shall be appointed by the Executive Committee on the recommendation of the Vice-Chancellor. The Pro-Vice-Chancellor shall hold office for a period, which is co-terminus with that of the Vice-Chancellor and is also eligible for re-appointment.”.

(ii) in sub-section (2), for the words “fifty six”, the word “sixty” shall be substituted;

(iii) sub-section (3) shall be omitted;

(iv) for sub-section (4), the following sub-section shall be substituted, namely:-

“(4) The Pro-Vice-Chancellor shall be a whole-time salaried academic and administrative officer of the University who has a doctoral degree and held the post of Professor or Principal of a college or an institution with not less than ten years teaching or research experience.”.

(l) in section 39, for sub-section (5), the following sub-section shall be substituted, namely:-



"(5) The age of retirement from the service of teachers of the University other than the Vice-Chancellor and those specified in sub-section (4) shall be sixty years in normal case.

(6) The age of retirement of the Vice-Chancellor and those specified in sub-section (4) shall in normal case be as determined by the Government from time to time.”.

(m) in section 44, after sub-section (4), the following sub-section shall be substituted, namely:-

“(5) Notwithstanding anything contained in the foregoing provisions, the accounts relating to the funds granted by external funding agencies for specific projects or programmes shall be audited only in such manner as may be specified by the funding agency.”.

(n) in section 46, after sub-section (5), the following proviso shall be inserted, namely:-

“Provided that, if the Chancellor has not decided on the Statute within sixty days from the date it had been submitted to him, it shall be deemed to be assented.”.

(o) after section 54, the following sections shall be inserted, namely:-

“54A. *Students' Rights.*-(1) Students have the right to get the prospectus of the institution where they are willing to continue their studies and provided with sufficient information to make informed decisions about course selection and registration.

(2) Students have a right to a detailed and complete course outline for every course in which they are registered, to be provided during the first week of class. This information should include,-

- (a) a description of the topics to be considered in the course;
- (b) a list of required and recommended readings or study materials;
- (c) a description of the means of evaluation to be used in the course; and
- (d) the instructor's contact information, office location and office hours.

(3) Students have a right to attain satisfactory academic education and get teaching hours required for learning, either face to face or online, to achieve their specific learning objectives and credit requirements.

(4) Students have a right to be a member of any association of their choice and the University shall not subject them to any prejudice by reason of their membership in such an



association.

(5) Every group of students has a right to organise and promote the interests of its members, provided that the purposes of such a group shall be lawful. Every such group shall have the right to publicise and hold meetings, to debate any matter and to engage in lawful and peaceful demonstration.

(6) The University and all the educational institutions affiliated to it shall constitute a formal representative body of students, in which elections shall be held regularly for the selection of students' representatives in that body as and when decided by the University.

(7) The University teaching department and affiliated colleges shall be liable to observe, promote and protect these rights of students.

(8) Every student shall have such other specific students' rights as may be prescribed by the Statutes.

54B. *Students' Grievance Redressal System.*-(1) There shall be a Students' Grievance Redressal System as per the Regulations of University Grants Commission and Government Orders.

(2) The constitution, powers and functions of such system shall be prescribed by the Statutes.

54C. *Teachers' rights and responsibilities.*-(1) Teachers have the right to academic freedom and the right to freedom of inquiry, expression and assembly.

(2) Teachers shall have the academic autonomy for designing academic programmes, curricula, syllabi, evaluation and assessment in accordance with the provisions of this Act, Statutes and Regulations.

(3) Teachers or their groups or organisations may distribute and display written or printed or electronic material in campus without prior approval of the University, provided that the distributed material shall not be inconsistent with University policy and State law. The person or persons responsible for such material must be clearly indicated.

(4) Teachers have the right to pursue further study opportunities for improving their skills and developing their talents related to their responsibilities as teachers contingent upon the availability of resources.

(5) Teachers are entitled to full freedom in research and in the publication of results, subject to the satisfactory performance of their other academic duties.



(6) Teaching duties of a teacher include the following:

- (a) planning classroom and online activities as appropriate to the method of course delivery;
- (b) preparing course syllabi;
- (c) designing assignments and examinations;
- (d) keeping office hours regularly or being available for consultation;
- (e) supervising independent work undertaken by students;
- (f) directing thesis and dissertations;
- (g) evaluating students;
- (h) assessing and documenting student learning;
- (i) advising, developing and assessing curricula;
- (j) co-ordinating activities including student mentor programmes, tutor services, study skills workshops, special events, research guiding and conduct of research and preparation and submission of proposals for project or extension activities.

(7) Academic advising shall be a part of teacher's responsibility.

(8) Teaching responsibilities include prompt and regular presence during scheduled class hours whether in an offline or online classroom, as appropriate to the mode of course delivery.

(9) A teacher is expected to treat students with professional courtesy and to respect their rights, including academic freedom and rights outlined in the 'Students' Rights'.

(10) Every teacher in the University shall have such teachers' rights and responsibilities as may be prescribed by the Statutes.”.

(p) after section 55, the following sections shall be inserted, namely:-

“55A. *University Resource Planning System*.- (1) The University shall have a software-based integrated resource planning and management system or be part of such a system established by the Government through any of its agencies for its day-to-day function which shall integrate, automate and streamline its core administrative, academic, human resource, financial, examination and other processes under various departments or units within the University to improve administrative



efficiencies.

(2) The policy and programme of University Resource Planning System shall be as may be prescribed by the Statutes from time to time.

55B. *Rules of Business*.-(1) The University shall frame Rules of Business based on re-engineering for improvement of its performance and an effective application of information technology based governance.

(2) The Rules of Business shall be prescribed by the Statutes and shall be updated from time to time in accordance with the University Grants Commission Regulations that may be applicable and the directions of the Government.

55C. *Research Parks*.-(1) The University may establish independent research parks or other similar establishments to be established as companies under section 8 of the Companies Act, 2013 (Central Act 18 of 2013) with investment coming from anchor clients, alumni and civil society.

(2) Each research park and company shall have an independent governing body. The policy and programme of the research park and the constitution of the governing body shall be as may be prescribed by the Statutes from time to time.”.

4. *Amendment of Act 17 of 2015*.- In the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015),-

(a) in section 2, after clause (zr), the following clauses shall be inserted, namely: -

“(zs) “grievance” means the grievance made by the student aggrieved by the matters as may be prescribed by the Statutes;

(zt) “Internal Quality Assurance Cell” means the Internal Quality Assurance Cell under section 35A;

(zu) “Research Park” means a Research Park established under section 69C;

(zv) “University Grants Commission” means the University Grants Commission established under the University Grants Commission Act, 1956 (Central Act 3 of 1956);

(zw) “University Resource Planning System” means University Resource Planning System to be established under section 69A.”.

(b) for section 11, the following section shall be substituted, namely:-



“11. *The Pro-Chancellor.*-(1) The Minister-in-charge of Higher Education Department of the State shall, by virtue of his office, be the Pro-Chancellor of the University.

(2) In the absence of the Chancellor, the Pro-Chancellor shall, when present, preside over the meetings of the Board of Governors and at any convocation of the University.

(3) The Pro-Chancellor shall, have the right to call for any information relating to the academic and administrative affairs of the University and such requisition shall be complied with by the University.

(4) The Pro-Chancellor shall have the right to bring any matter, which he considers important or any matter involving the policy of the Government, to the attention of the Chancellor or to any authority or officer of the University and to request appropriate action.

(5) The Pro-Chancellor shall have the right to cause an inspection to be made by such person or persons as he may direct, of the University, its buildings, laboratories and equipment, and of any college or institution maintained by the University; and also of the examinations, teaching and other work conducted or done by the University and to cause an inquiry to be made in like manner in respect of any matter connected with the administration or finances of the University, colleges and institutions.

(6) The Pro-Chancellor shall have such powers as may be prescribed by the Statutes.

(7) The Pro-Chancellor shall exercise such other powers and perform such other duties of the Chancellor as the Chancellor may, by an order in writing, delegate to the Pro-Chancellor and such delegation may be subject to such restrictions and conditions as may be specified in such order.”.

(c) in section 14, for sub-section (5), the following sub-section shall be substituted, namely: -

“(5) If there are reasonable grounds for the Vice-Chancellor to believe that there is an emergency which requires immediate action to be taken, he shall, take such action as he thinks necessary, and shall, as soon as possible, report in writing, the grounds for the emergency and the action taken by him, to such authority, body or various councils, as the case may be, which, in the ordinary course, would have dealt with the matter for decision in its next meeting and the concerned



authority, body or council shall consider the said report in its next session:

Provided that, in the event of a difference of opinion arising between the Vice-Chancellor and the authority, body or councils, as the case may be, on the issue of the existence of such an emergency, or on the action taken or on both, the said matter shall be referred to the Appellate Tribunal whose decision shall be final.”.

(d) in section 15,-

(i) for sub-section (1), the following sub-section shall be substituted, namely: -

“(1) The Pro-Vice-Chancellor shall be appointed by the Syndicate on the recommendation of the Vice-Chancellor. The Pro-Vice-Chancellor shall hold office for a period, which is co-terminus with that of the Vice-Chancellor and is also eligible for re-appointment.”;

(ii) for sub-section (3), the following sub-section shall be substituted, namely:-

“(3) The Pro-Vice-Chancellor shall be a whole-time salaried academic and administrative officer of the University who has a doctoral degree and held the post of Professor or Principal of a college or an institution with not less than ten years teaching or research experience.”;

(iii) for sub-section (4), the following sub-section shall be substituted, namely:-

“(4) The Pro-Vice-Chancellor shall exercise such powers and perform such functions as may be prescribed by the Statutes and as delegated by the Vice-Chancellor.”.

(e) in section 34,-

(i) after clause (ix), the following clauses shall be inserted, namely:-

“(ixa) to determine if the examinations, diplomas, degrees and other academic distinctions of other universities are eligible for continuing studies at the University;

(ixb) to frame such regulations for promoting and facilitating inter university transfer and mobility of students with transfer of credits across different universities and institutions in India and abroad;

(ixc) to frame such regulations for transfer of earned credits from another university or institution to the same programme or different programme of the University;”.



(f) after section 35, the following section shall be inserted, namely:

“35A. Internal Quality Assurance Cell.-(1) There shall be an Internal Quality Assurance Cell in the University, its affiliated colleges and constituent colleges.

(2) The Internal Quality Assurance Cell of the University shall consist of the following members, namely:-

- (a) The Vice-Chancellor;
- (b) The Pro-Vice-Chancellor;
- (c) The Registrar;
- (d) The Finance Officer;
- (e) Two persons nominated by the members of the Syndicate from among themselves;
- (f) Five teachers nominated by the Syndicate;
- (g) One person each from local society, students and alumni nominated by the Syndicate;
- (h) One person each from employers, industrialist and stakeholders nominated by the Syndicate.

(3) The Vice-Chancellor shall be the Chairperson of Internal Quality Assurance Cell and a teacher nominated by the Syndicate shall be the Director of Internal Quality Assurance Cell.

(4) The Internal Quality Assurance Cell of the affiliated colleges and constituent colleges shall consist of the following members, namely:-

- (a) The Principal;
- (b) One representative of Management;
- (c) Five teachers nominated by the College Council;
- (d) One person each from local society, students and alumni nominated by the Principal;
- (e) One person each from employers, industrialist and stakeholders nominated by the Syndicate ;



(f) The College Superintendent;

(g) The Librarian.

(5) The Principal shall be the Chairperson and a teacher member nominated by the College Council shall be the Co-ordinator of Internal Quality Assurance Cell .

(6) The members of Internal Quality Assurance Cell shall hold office for a period of two years from the date of their entering upon the office.

(7) The powers and functions of Internal Quality Assurance Cell shall be prescribed by the Statutes based on the directions of the University Grants Commission issued from time to time.

(8) The Internal Quality Assurance Cell shall meet atleast once in three months or as and when required in offline, online or hybrid mode.

(9) Two-third of the total members constitute the quorum of the meeting.”.

(g) after section 41, the following sections shall be inserted, namely:-

“41A. *Students' Rights*.-(1) Students have the right to get the prospectus of the institution where they are willing to continue their studies and provided with sufficient information to make informed decisions about course selection and registration.

(2) Students have a right to a detailed and complete course outline for every course in which they are registered, to be provided during the first week of class. This information should include,-

(a) a description of the topics to be considered in the course;

(b) a list of required and recommended readings or study materials;

(c) a description of the means of evaluation to be used in the course; and

(d) the instructor's contact information, office location and office hours.

(3) Students have a right to attain satisfactory academic education and get teaching hours required for learning either face to face or online, to achieve their specific learning objectives and credit requirements.

(4) Students have a right to be a member of any association of their choice and the University shall not subject them to any prejudice by reason of their membership in such an



association.

(5) Every group of students has a right to organise and promote the interests of its members, provided that the purposes of such a group shall be lawful. Every such group shall have the right to publicise and hold meetings, to debate any matter and to engage in lawful and peaceful demonstration.

(6) The University and all the educational institutions affiliated to it shall constitute a formal representative body of students, in which elections shall be held regularly for the selection of students' representatives in that body as and when decided by the University.

(7) The University teaching department and affiliated colleges shall be liable to observe, promote and protect these rights of students.

(8) Every student shall have such other specific students' rights as may be prescribed by the Statutes.

41B. Students' Grievance Redressal System.-(1) There shall be a Students' Grievance Redressal System as per the Regulations of University Grants Commission and Government Orders.

(2) The constitution, powers and functions of such system shall be prescribed by the Statutes.

41C. Teachers' rights and responsibilities.-(1) Teachers have the right to academic freedom and the right to freedom of inquiry, expression and assembly.

(2) Teachers shall have the academic autonomy for designing academic programmes, curricula, syllabi, evaluation and assessment in accordance with the provisions of this Act, Statutes and Regulations.

(3) Teachers or their groups or organisations may distribute and display written or printed or electronic material in campus without prior approval of the University, provided that the distributed material shall not be inconsistent with University policy and State law. The person or persons responsible for such material must be clearly indicated.

(4) Teachers have the right to pursue further study opportunities for improving their skills and developing their talents related to their responsibilities as teachers contingent upon the availability of resources.

(5) Teachers are entitled to full freedom in research and in the publication of results, subject to the satisfactory performance of their other academic duties.



(6) Teaching duties of a teacher include the following:

- (a) planning classroom and online activities as appropriate to the method of course delivery;
- (b) preparing course syllabi;
- (c) designing assignments and examinations;
- (d) keeping office hours regular or being available for consultation;
- (e) supervising independent work undertaken by students;
- (f) directing thesis and dissertations;
- (g) evaluating students;
- (h) assessing and documenting student learning;
- (i) advising, developing and assessing curricula;
- (j) co-ordinating activities including student mentor programmes, tutor services, study skills workshops, special events, research guiding and conduct of research and preparation and submission of proposals for project or extension activities.

(7) Academic advising shall be a part of teacher's responsibility.

(8) Teaching responsibilities include prompt and regular presence during scheduled class hours whether in an offline or online classroom, as appropriate to the mode of course delivery.

(9) A teacher is expected to treat students with professional courtesy and to respect their rights, including academic freedom and those rights outlined in the 'Students' Rights'.

(10) Every teacher in the University shall have such teachers' rights and responsibilities as may be prescribed by the Statutes.”.

(h) in section 43, in sub-section (3), after clause (v), the following proviso shall be inserted, namely:-

“Provided that, if the Chancellor has not decided on the Statute within sixty days from the date it had been submitted to him, it shall be deemed to be assented.”.

(i) in section 53, after sub-section (10), the following sub-section shall be inserted, namely:-



“(11) Notwithstanding anything contained in the foregoing provisions, the accounts relating to the funds granted by external funding agencies for specific projects or programmes shall be audited only in such manner as may be specified by the funding agency.”.

(j) after section 62, the following section shall be inserted, namely:-

“62A. *College Council*.-(1) All the affiliated colleges and constituent colleges of the University shall constitute a College Council in accordance with the provisions of this Act, Statutes and Regulations.

(2) The College Council shall consist of the following members, namely:-

- (a) The Principal – Chairperson;
- (b) The Vice-Principal;
- (c) Heads of the Departments from all Departments;
- (d) Elected teachers;
- (e) The College Librarian;
- (f) The Co-ordinator, Internal Quality Assurance Cell;
- (g) The Superintendent.

(3) National Cadet Corps Officers, National Service Scheme Officers, the hostel warden and the college Union Chairperson or any other persons given specific responsibilities by the college shall be invited to the College Council if the College Council deems proper to take their opinion on special matters.

(4) For every thirty teachers or fraction thereof, there shall be an elected member in the College Council.

(5) The term of the elected members shall be two years from the date of their entering upon the office:

Provided that, an elected member shall continue to hold office, after the expiration of his period, until his successor enters upon office.

(6) The procedure for nominating Head of the Department by rotation, election of teachers to the College Council and guidelines for the functioning of the College Council shall be as



prescribed by the Statutes.”.

(k) after section 69, the following sections shall be inserted, namely:-

“69A. University Resource Planning System.-(1) The University shall have a software-based integrated resource planning and management system or be part of such a system established by the Government through any of its agencies for its day-to-day function which shall integrate, automate and streamline its core administrative, academic, human resource, financial, examination and other processes under various departments or units within the University to improve administrative efficiencies.

(2) The policy and programme of University Resource Planning System shall be as may be prescribed by the Statutes from time to time.

69B. Rules of Business.-(1) The University shall frame Rules of Business based on re-engineering for improvement of its performance and effective application of information technology based governance.

(2) The Rules of Business shall be prescribed by the Statutes and shall be updated from time to time in accordance with the University Grants Commission Regulations that may be applicable and the directions of the Government.

69C. Research Parks.-(1) The University may establish independent research parks or other similar establishments to be established as companies under section 8 of the Companies Act, 2013 (Central Act 18 of 2013) with investment coming from anchor clients, alumni and civil society.

(2) Each research park and company shall have an independent governing body. The policy and programme of the research park and the constitution of the governing body shall be as may be prescribed by the Statutes from time to time.”.

5. Special provision relating to existing Senate, Syndicate, Executive Committee.- Notwithstanding anything contained in this Act,-

(1) The Senate and Syndicate of the Cochin University of Science and Technology functioning as such immediately before the commencement of this Act shall continue to so function, until the expiry of the term of the said Senate and Syndicate or till a new Senate and Syndicate are constituted under this Act, whichever is earlier.

(2) The Executive Committee of the Thunchath Ezhuthachan Malayala University functioning



as such immediately before the commencement of this Act shall continue to so function, until the expiry of the term of the said Executive Committee or till a new Executive Committee is constituted, under this Act, whichever is earlier.

STATEMENT OF OBJECTS AND REASONS

The Government have constituted Higher Education Reforms Commission to make recommendations on reforms in higher education sector and Kerala State University Law Reforms Commission to make recommendations regarding reforms to be made in University Laws. In the reports submitted by the said Commissions to the Government, it was observed that nowadays the Universities in the State have become merely degree giving institutions concentrating on conducting examinations, rather than becoming a system that transmits, generates and interprets knowledge, and the Commissions proposed changes in the legal framework of the Universities, so that Universities become focal points of knowledge generation and transmission. On examination of the said reports, the Government is convinced that the recommendations of the commissions made in matters such as enhancing the role of Pro-Chancellor, vesting some powers with the Pro-Vice-Chancellor, giving academic freedom to the teachers and students, restructuring certain authorities, constituting new authorities, constituting constituent colleges, establishing research parks etc. are to be implemented. Hence as a part of the move for revamping of Acts of Universities to make them suitable for the transformation of State into a knowledge society with a compatible socio-economic structure, the Government have decided to make necessary amendments in the Cochin University of Science and Technology Act, 1986 (31 of 1986), the Thunchath Ezhuthachan Malayala University Act, 2013 (24 of 2013) and the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015).

2. The Bill seeks to achieve the above object.

FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any additional expenditure from the Consolidated Fund of the State.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause (27) of section 3 proposed to be inserted in the Cochin University of Science and Technology Act, 1986 (31 of 1986) by sub-clause (a) of clause 2 of the Bill, clause (x) of section 2



proposed to be inserted in the Thunchath Ezhuthachan Malayala University Act, 2013 (24 of 2013) by sub-clause (a) of clause 3 of the Bill and clause DR. R. BINDU.(zs) of section 2 proposed to be inserted in the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015) by sub-clause (a) of clause 4 of the Bill, empowers the University concerned to prescribe by Statutes the matters on which student may make grievance.

2. Sub-section (6) of section 9 proposed to be substituted in the Cochin University of Science and Technology Act, 1986 (31 of 1986) by sub-clause (b) of clause 2 of the Bill, sub-clause (6) of section 27 proposed to be substituted in the Thunchath Ezhuthachan Malayala University Act, 2013 (24 of 2013) by sub-clause (i) of clause 3 of the Bill and sub-section (6) of section 11 proposed to be substituted in the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015) by sub-clause (b) of clause 4 of the Bill, empowers the University concerned to prescribe by Statutes the powers of the Pro-Chancellor.

3. Sub-section (4) of section 12 proposed to be substituted in the Cochin University of Science and Technology Act, 1986 (31 of 1986) by item (iv) of sub-clause (d) of clause 2 of the Bill and sub-section (4) of section 15 proposed to be substituted in the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015) by item (iii) of sub-clause (d) of clause 4 of the Bill, empowers the University concerned to prescribe by Statutes the powers of the Pro-Vice-Chancellor.

4. Clause (viiib) of section 24 proposed to be inserted in the Cochin University of Science and Technology Act, 1986 (31 of 1986) by item (i) of sub-clause (h) of clause 2 of the Bill, clause (la) of sub-section (2) of section 17 proposed to be inserted in the Thunchath Ezhuthachan Malayala University Act, 2013 (24 of 2013) by sub-clause (e) of clause 3 of the Bill and clause (ixb) of section 34 proposed to be inserted in the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015) by item (i) of sub-clause (e) of clause 4 of the Bill, empowers the University concerned to frame regulations for promoting and facilitating inter university transfer and mobility of students with transfer of credits across different Universities or institutions in India and abroad.

5. Clause (viiic) of section 24 proposed to be inserted in the Cochin University of Science and Technology Act, 1986 (31 of 1986) by item (i) of sub-clause (h) of clause 2 of the Bill and clause (ixc) of section 34 proposed to be inserted in the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015) by item (i) of sub-clause (e) of clause 4 of the Bill, empowers the University concerned to frame regulations for transfer of earned credits from another University or institution to the same programme or different programmes of the University.

6. Sub-section (7) of section 24A proposed to be inserted in the Cochin University of Science



and Technology Act, 1986 (31 of 1986) by sub-clause (i) of clause 2 of the Bill and sub-section (7) of section 18 proposed to be substituted in the Thunchath Ezhuthachan Malayala University Act, 2013 (24 of 2013) by sub-clause (f) of clause 3 of the Bill, empowers the University concerned to prescribe by Statutes the powers and functions of the Research Council.

7. Sub-section (5) of section 26A proposed to be inserted in the Cochin University of Science and Technology Act, 1986 (31 of 1986) by sub-clause (j) of clause 2 of the Bill and sub-section (5) of section 23B proposed to be inserted in the Thunchath Ezhuthachan Malayala University Act, 2013 (24 of 2013) by sub-clause (h) of clause 3 of the Bill, empowers the University concerned to prescribe by Statutes the powers and functions of the expert committee.

8. Sub-section (8) of section 30A proposed to be inserted in the Cochin University of Science and Technology Act, 1986 (31 of 1986) by sub-clause (k) of clause 2 of the Bill, sub-section (8) of section 54A proposed to be inserted in the Thunchath Ezhuthachan Malayala University Act, 2013 (24 of 2013) by sub-clause (o) of clause 3 of the Bill and sub-section (8) of section 41A proposed to be inserted in the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015) by sub-clause (g) of clause 4 of the Bill, empowers the University concerned to prescribe by Statutes other rights of students not specified in the Act.

9. Sub-section (2) of section 30B proposed to be inserted in the Cochin University of Science and Technology Act, 1986 (31 of 1986) by sub-clause (k) of clause 2 of the Bill, sub-section (2) of section 54B proposed to be inserted in the Thunchath Ezhuthachan Malayala University Act, 2013 (24 of 2013) by sub-clause (o) of clause 3 of the Bill and sub-section (2) of section 41B proposed to be inserted in the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015) by sub-clause (g) of clause 4 of the Bill, empowers the University concerned to prescribe by Statutes the constitution, powers and functions of Students' Grievance Redressal System.

10. Sub-section (10) of section 30C proposed to be inserted in the Cochin University of Science and Technology Act, 1986 (31 of 1986) by sub-clause (k) of clause 2 of the Bill, sub-section (10) of section 54C proposed to be inserted in the Thunchath Ezhuthachan Malayala University Act, 2013 (24 of 2013) by sub-clause (o) of clause 3 of the Bill and sub-section (10) of section 41C proposed to be inserted in the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015) by sub-clause (g) of clause 4 of the Bill, empowers the University concerned to prescribe by Statutes the rights and responsibilities of teachers.

11. Sub-section (5) of section 30D proposed to be inserted in the Cochin University of Science and Technology Act, 1986 (31 of 1986) by sub-clause (k) of clause 2 of the Bill, sub-section (5) of



section 23A proposed to be inserted in the Thunchath Ezhuthachan Malayala University Act, 2013 (24 of 2013) by sub-clause (h) of clause 3 of the Bill and sub-section (7) of section 35A proposed to be inserted in the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015) by sub-clause (f) of clause 4 of the Bill, empowers the University concerned to prescribe by Statutes the powers and functions of Internal Quality Assurance Cell.

12. Sub-section (6) of section 62A proposed to be inserted in the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015) by sub-clause (j) of clause 4 of the Bill, empowers the University to prescribe by Statutes the procedure for nominating Head of the Department by rotation, election of teachers to the College Council and guidelines for the functioning of the College Council.

13. Sub-section (2) of section 53A proposed to be inserted in the Cochin University of Science and Technology Act, 1986 (31 of 1986) by sub-clause (n) of clause 2 of the Bill, sub-section (2) of section 55A proposed to be inserted in the Thunchath Ezhuthachan Malayala University Act, 2013 (24 of 2013) by sub-clause (p) of clause 3 of the Bill and sub-section (2) of section 69A proposed to be inserted in the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015) by sub-clause (k) of clause 4 of the Bill, empowers the University concerned to prescribe by Statutes the policy of the University Resource Planning System and the method of its implementation.

14. Sub-section (2) of section 53B proposed to be inserted in the Cochin University of Science and Technology Act, 1986 (31 of 1986) by sub-clause (n) of clause 2 of the Bill, sub-section (2) of section 55B proposed to be inserted in the Thunchath Ezhuthachan Malayala University Act, 2013 (24 of 2013) by sub-clause (p) of clause 3 of the Bill and sub-section (2) of section 69B proposed to be inserted in the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015) by sub-clause (k) of clause 4 of the Bill, empowers the University concerned to prescribe by Statutes the Rules of Business.

15. Sub-section (2) of section 53C proposed to be inserted in the Cochin University of Science and Technology Act, 1986 (31 of 1986) by sub-clause (n) of clause 2 of the Bill, sub-section (2) of section 55C proposed to be inserted in the Thunchath Ezhuthachan Malayala University Act, 2013 (24 of 2013) by sub-clause (p) of clause 3 of the Bill and sub-section (2) of section 69C proposed to be inserted in the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015) by sub-clause (k) of clause 4 of the Bill, empowers the University concerned to prescribe by Statutes the policy of Research Park, method of the implementation and constitution of the governing body.

16. The matters in respect of which Statutes and notifications that may be issued, are matters of procedure and are of routine or administrative in nature. Moreover, the Statutes so made and the



notifications issued are subject to the scrutiny of the Legislative Assembly. The delegation of legislative power is, therefore, of a normal character.

DR. R. BINDU.

